

क्रमांक एफ ए 3-08/2018/1/पांच

भोपाल, दिनांक /03/2022

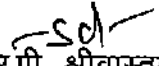
प्रति,

नियंत्रक,  
शासकीय केन्द्रीय मुद्रणालय,  
मध्यप्रदेश, अरेरा हिल्स,  
भोपाल।

विषय:- मध्यप्रदेश माल और सेवा कर संशोधन नियम, 2017 के नियम, 138(14)(घ) के अंतर्गत अधिसूचना जारी किए जाने के संबंध में।

उपरोक्त विषयक प्रकरण में विभाग द्वारा प्रस्तावित अधिसूचना क्रमांक एफ ए 3-08/2018/1/पांच (18) दिनांक 23.03.2022 के अंग्रेजी प्रारूप की प्रति संलग्न कर निर्देशानुसार अनुरोध है कि उक्त अधिसूचना का प्रकाशन मध्यप्रदेश राजपत्र (असाधारण) अंक दिनांक 23.03.2022 में करने का कष्ट करें। उक्त अधिसूचना का प्रकाशन मध्यप्रदेश असाधारण राजपत्र में किए जाने हेतु सामान्य प्रशासन विभाग से आवश्यक अनुमति प्राप्त की गई, जो कि मूलतः संलग्न प्रेषित है।

संलग्न:- उपरोक्तानुसार।


  
(आर.पी. श्रीवास्तव)  
उप सचिव  
मध्य प्रदेश शासन,  
वाणिज्यिक कर विभाग

पृ. क्रमांक एफ ए 3-08/2018/1/पांच

भोपाल, दिनांक 23 /03/2022

प्रतिलिपि:-

1. आयुक्त, वाणिज्यिक कर, मुख्यालय इन्दौर की ओर एकल नस्ती जावक क्रमांक 48 दिनांक 17.03.2022 के संदर्भ में सूचनार्थ प्रेषित।
2. संभागीय उपायुक्त, वाणिज्यिक कर, भोपाल संभाग-एक भोपाल की ओर भेजकर अनुरोध है कि किसी तकनीकी अधिकारी को नियंत्रक, शासकीय केन्द्रीय मुद्रणालय, भोपाल में भेजकर प्रूफरिडिंग कराने का कष्ट करें।

  
उप सचिव  
मध्य प्रदेश शासन,  
वाणिज्यिक कर विभाग

**Government of Madhya Pradesh**  
**Commercial Tax Department**  
**Mantralaya, Vallabh Bhawan, Bhopal**

**Notification**

No. F.A-3-08/2018/1-V(18)

Bhopal, date 23/03/2022


The Commissioner of State Tax Madhya Pradesh in consultation with the Chief Commissioner of Central Tax Madhya Pradesh, in exercise of the powers conferred by clause (d) of sub-rule (14) of Rule 138 of the Madhya Pradesh Goods and Services Tax Rules, 2017, and in supersession of this department's notification no. F-A-3-08-2018-1-V(43) Bhopal, dated 24<sup>th</sup> April, 2018 as amended from time to time, hereby notifies that no E-way bill is required to be generated for the movement of the goods as mentioned in the Table below :-


Table

S.No. (1)	Area and purpose (2)	Description of Goods (3)	Consignment Value of goods (4)
1	Intra- district movement	All Goods	Any value
2	Inter- district movement	All Goods except Goods mentioned in column (3) of serial no 3 and 4.	Not exceeding Rs. One Lakh
3	Inter- district movement	All types of Tobacco and its Products i.e. Chewing Tobacco, Khaini, Cigarettes, Bidi etc. (All goods of Chapter 24) and Pan Masala (Tariff heading 2106)	Not exceeding Rs. Fifty Thousand
4	Inter- district movement	Medicine, Surgical goods and Active Pharmaceutical Ingredients of medicine having HSN code 3003, 3004 and 3006.	Any value

2. Now, therefore, E-way bill is required to be generated in case of intra-state movement of all goods other than referred to at Sr. No. 1, 2, 3 and 4 in the Table above. However, all the provisions and the procedures laid down in rules 138, 138A, 138B, 138C, 138 D and 138E shall apply mutatis mutandis for the intra-state movement in the State.

3. This Notification shall come into force from 15.04.2022.

  
(आर.पी. श्रीवास्तव)  
उप सचिव  
मध्यप्रदेश शासन  
वाणिज्यिक कर विभाग

  
(Lokesh Kumar Jatav)  
Commissioner of the State Tax,  
Madhya Pradesh